

**NATIONAL COMPANY LAW TRIBUNAL
KOCHI BENCH**

CORAM: SHRI RAVICHANDRAN RAMASAMY TMT. T.KRISHNA VALLI
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

PETITION No./IA No.	IA(IBC)/283 /KOB/2024 IN IA(IBC)/115/KOB/2024 in CP(IB)/6/KOB/2022
SECTION	RULE 11 R/W 32 NCLT
NAME OF PARTIES	NK KURIAN V/S K EASWARA PILLAI (RP) MANGOESMEADOWS AGRICULTURAL PLEASURE LAND (P) LTD AND ANOTHER.
PETITIONERS ADVOCATE/ PROFESSIONAL	HARIKUMAR G NAIR
RESPONDENTS ADVOCATE/ PROFESSIONAL	DHANANJAYA SUD , JOLLY JOHN

9th JULY 2024

O R D E R

IA(IBC)/283 /KOB/2024 IN IA(IBC)/115/KOB/2024 in CP(IB)/6/KOB/2022

This application is filed by the Applicant to accept certain additional documents and to direct the Respondents to produce the bank statements of M/s. Torrion Impex India Private Limited. In the said application, the applicant has arrayed 2 respondents as parties.

Learned Counsel, Mr. Harikumar G Nair appears on behalf of the Applicant through virtual mode. Learned Counsel, Mr. Dhananjay Sud appears on behalf of the RP/R1 through virtual mode, hence service of notice is dispensed with.

Registry is directed to issue notice to the R2, who has been arrayed as the respondent in the present application, returnable on **05.08.2024**. In addition to above, the Applicant is also directed to issue notice to R2 by all available means i.e., e-mail, Registered Post and file affidavit of service enclosing therewith the proof of service of notice served on R2 at least three days before the next date of hearing.

Respondents are at liberty to file reply affidavit if any, within a period of 10 days, after serving copy of the same on the other side.

List along with the connected matter for further consideration on **05.08.2024**.

Sd /-

**RAVICHANDRAN RAMASAMY
MEMBER (TECHNICAL)**

Sd /-

**T.KRISHNA VALLI
MEMBER (JUDICIAL)**